
Comments regarding public notice dated 04.01.2024 -Reg.

From : karansareen26@gmail.com

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Subject : Comments regarding public notice dated 04.01.2024 -
Reg.

To : Harpreet Singh Pruthi <secy@cercind.gov.in>, Puneet
Arora <tariff-reg@cercind.gov.in>

Respected Sir/Madam,

Regarding the public notice dated 04.01.2024 that invites public opinions, kindly refer to the undersigned's views, which are as follows:

1. The implementation of necessary security measures, such as the installation of CCTV, live streaming, beneficiary witnessing during sampling, requiring the uploading of sample reports into the public domain, etc., in order to address the losses related to GCV, may be permitted, with associated costs.
2. It is necessary to give definitions for initial spares, mandate spares, and maintenance spares in addition to making sure that no asset overlaps occur.
3. All relevant institutions, beneficiaries, etc., may have access to real-time data in order to guarantee that the same and accurate information is supplied. Furthermore, the required steps must be performed to guarantee that the real-time data represents the true value of the live samples and has not been altered or changed by the organization
4. Water tariffs are outlined in rule 36 (6). In this context, it should be noted that water usage is based on generation, and MoEF&CC standards stipulate that 3.0 to 3.5 m³ / MWhr be limited regardless of water agreements. If not, the utilities can tie up for more water and impose needless costs on customers.
5. For R & M, the "response of the beneficiary" was stated in Regulation 27. It is important to note that prior regulations allowed for consent in this context. Since the recipients are end users, their consent is more significant than their answer.

Thanks & Regards,
Karan Sareen
Citizen of India
